

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

202. C.P. (IB)/506(MB)2022

IN THE MATTER OF

Dmi Finance Private Limited

Vs

Goldsouk Infrastructure Private Limited

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 04.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:- Adv. Charles Desouza (PH)

For the Respondent:

ORDER

Matter has been called up twice but there is no representation on behalf of the Respondents. On perusal of the order-sheets it is evident that the CP was dismissed for non-prosecution vide order dated 20.07.2023. IA filed for restoration was allowed vide order dated 12.03.2024. Subsequent to the restoration of the CP, no notice has been issued to the Respondent.

Notice of Motion- **Registry and Applicant are directed to serve notice** to the Respondent and to submit service report along with notice copy sent to

Respondent, postal receipt, track report/acknowledgement at least seven days before the next date of hearing.

Upon service, the Respondent is directed to file the reply at least seven days before the next date of hearing by serving an advance copy with the Counsel opposite. The counsel for the Applicant is directed to furnish the hard copy of the Application in Court before the next date. Adjourned to **18.07.2024**.

If possible, Registry may give fresh Restoration number to the Petition.

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)